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WP-32985-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 29th OF AUGUST, 2025

WRIT PETITION No. 32985 of 2025

JAGAT SINGH AND OTHERS

Versus

NATIONAL HIGHWAYS AUTHORITY OF INDIA AND OTHERS

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Appearance:

Shri Devendra Kumar Tripathi - Advocate for the petitioner.

Shri Vivek Sharma - Deputy Advocate General for the respondent/State.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

1. Petitioner seeks to challenge a show cause notice dated 28.07.2025 issued under Section 248 of the Madhya Pradesh Land Revenue Code, 1959.

2. Learned counsel for the petitioner submits that petitioner is owner and in possession of land bearing Khasra No.15/1, 15/1/1 and 15/3 admeasuring 0.337 hectare situated adjacent to National Highway No.44 and 934 in village Bamhori, Bika near Sagar, Madhya Pradesh. He submits that proposed action is sought to be taken against the land owned and possessed by the petitioner under the garb of some other Khasra number.

3. Learned counsel for the respondent submits that action is proposed against unauthorized encroachment on government land as well as NHAI land and no action has been proposed in respect of Khasra No.15/1, 15/1/1 and 15/3 admeasuring 0.337 hectare in these proceedings and said khasra numbers are not



even mentioned in show cause notice in respect of which action is taken.

4 . Since the petitioner claims to be owner and in possession of land in Khasra No.15/1, 15/1/1 and 15/3 and said Khasra numbers are not mentioned in the show cause notice, petitioner cannot challenge the show cause notice and even otherwise petitioner has his remedy in law by responding to the show cause notice and thereafter availing of further remedies as may be permissible in law, if aggrieved by the decision of the show cause notice.

5. In view of the statement given by learned counsel for the respondent that no action is proposed in these proceedings in respect of the Khasra numbers 15/1, 15/1/1 and 15/3 which the petitioner claims owned and possessed. We are of the view that no orders are called for in the petition. The petition is accordingly *disposed of*.

6. It would be open to the petitioner to avail such remedies as may be permissible in law if aggrieved by any demarcation or any action taken by the respondents in these proceedings against the Khasra numbers owned and possessed by the petitioner.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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